

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
WEST ZONAL BENCH AT MUMBAI
COURT NO. I**

Application No. ST/COD/86687/18 In Appeal No. ST/89246/18
--

(Arising out of Order-in-Appeal No. NSK-EXCUS-SSP-025-18-19 dated 10.05.2018 passed by the Commissioner of Central Excise & CGST (Appeals), Nashik).
--

M/s Currency Note Press	Appellant
-------------------------	-----------

Vs.

Commissioner of Central Excise & CGST, Nashik	Respondent
---	------------

Appearance:

Shri Kunal Dutta, Advocate	for Appellant
----------------------------	---------------

Shri O.M. Shivdikar, AC (AR)	for Respondent
------------------------------	----------------

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL) HON'BLE MR. S. SRIVASTAVA, MEMBER (TECHNICAL)
--

Date of Hearing: 08.01.2019

Date of Decision: 08.01.2019

ORDER NO. **M/85012/2019**

Per: Dr. D.M. Misra

Heard both sides.

2. This miscellaneous application is filed seeking condonation of delay of 30 days in filing the appeal before this forum. In view of the reasons explained in the application, the delay is condoned. MA (COD) allowed.

(Dictated and pronounced in Court)

(S. Srivastava)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Sinha